NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/07/2017 AT 10.30 AM

> PRESENT: SHRI CH. MOHD SHARIEF TARIO, MEMBER - JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/57/ (IB)/2017

NAME OF THE PETITIONER(S)

: AGARWAL COAL CORPORATION PVT LTD

NAME OF THE RESPONDENT(S)

: SHRI RENUGA TEXTILES LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

D.R. STVAKUMAR Courcil For PETITIONEY

ORDER

Counsel for Petitioner present. He submitted that as per the previous orders the private notice has been sent to the Corporate Debtor and he has not received the acknowledgment. He is directed to file an affidavit along with the copy of the notice and postal receipt and acknowledgment. Counsel for the Petitioner is further directed to file an affidavit and bank certificate by making compliance with the provisions of 9(3)(b)and(c) of I&B Code, 2016. Put up on 24.07.2107 at 10.30 A.M.

J. v=jajaglom -(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)